

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2628
TO BE ANSWERED ON 04.08.2023

CONDITIONS OF JUVENILE OBSERVATION HOMES

2628. SHRI DUSHYANT SINGH :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government is aware that there are very few or no juvenile observation homes in the country;
- (b) if so, the details thereof;
- (c) whether the established juvenile homes are not in good condition;
- (d) if so, the details thereof and the remedial steps taken by the Government to improve those homes;
- (e) whether the Government has any policy in this regard; and
- (f) if so, the details thereof and if not, the reasons thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. JJ Act, 2015 mandates that the State Government to establish and maintain in every district or a group of districts, either by itself, or through voluntary or non-governmental organisations, observation homes for temporary reception, care and rehabilitation of any child alleged to be in conflict with law, during the pendency of any inquiry under this Act.

Child Care Institutions (CCIs) including Juvenile Observation Homes, Special Homes and Place of Safety, children in Child Care Institutions (CCIs), which provide/support for boarding & lodging; age-appropriate education; access to vocational training; recreation; health care; counselling etc. Under the scheme guidelines, States/UTs have been instructed for mandatory Police verification of the CCI staff and other staff engaged at State and District level, prior to their appointment. States/UTs submit proposals for setting up of CCIs under the Mission Vatsalya Scheme. State-wise details of Child Care Institutions including Juvenile observation homes, Special Homes and Place of Safety funded under Mission Vatsalya scheme are at **Annexure-I**.

(c) to (f) : As informed by the National Commission for Protection of Child Rights (NCPCR), social audit of all Child Care Institutions including juvenile observation homes across the country has been conducted in 7163 Child Care Institutions (CCIs) on the direction of Hon'ble Supreme Court. The reports and deficiencies found during the social audit in each CCI were provided to respective District Magistrates for their necessary action.

Under section 54 of the Juvenile Justice (Care and Protection of Children) Act, 2015, the State Governments have to appoint Inspection Committees and under section 53, to assess the basic facilities and infrastructure of the Institution for maintaining their standards. Also section 32 to 34 of JJ Act, 2015 mentions the procedure for mandatory reporting including offence for non-reporting and penalty.

The Ministry regularly follows up with the State / UT Governments so as to ensure that Child Care Institutions (CCIs) including Juvenile Homes adhere to standards of care as per the JJ Act, 2015 provisions. Various advisories have been sent to all State/UTs regarding mandatory inspection of all CCIs.

Ministry has time and again requested all States/UTs regarding adhering to the procedures stipulated under JJ Act, 2015 and JJ Rules, 2016 relating to physical infrastructure, clothing/bedding/toiletries, sanitation & hygiene, Nutrition and Diet scale, Medical care, mental health, Education, etc.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (A) AND (B) OF THE LOK SABHA UN-STARRED QUESTION NO.2628 FOR 04.08.2023 RAISED BY SHRI DUSHYANT SINGH REGARDING CONDITIONS OF JUVENILE OBSERVATION HOMES

STATE-WISE DETAILS OF CHILD CARE INSTITUTIONS INCLUDING JUVENILE OBSERVATION HOMES, SPECIAL HOMES AND PLACE OF SAFETY FUNDED UNDER MISSION VATSALYA SCHEME (AS ON 31.03.2023)

1	2	3	4	5	6
S. No.	State	Observation Homes	Special Homes	Place of Safety	Total CCIs (Including Col. 3/4/5)
1	Andhra Pradesh	11*	2	0	84
2	Arunachal Pradesh	1*	0	0	11
3	Assam	5	0	1	67
4	Bihar	20	1	3	78
5	Chhattisgarh	13	6	3	83
6	Goa	2	2	0	25
7	Gujarat	6	0	0	78
8	Haryana	3	1	3	49
9	Himachal Pradesh	2*	0	0	38
10	Jammu and Kashmir	2	1	0	39
11	Jharkhand	13	1	1	50
12	Karnataka	17	1	1	154
13	Kerala	9	2	1	47
14	Madhya Pradesh	18	3	0	104
15	Maharashtra	54	0	0	112
16	Manipur	5*	2	1	86
17	Meghalaya	3	2	2	54
18	Mizoram	8	2	1	49
19	Nagaland	12	2	0	44
20	Orissa	9*	0	1	140
21	Punjab	4	2	0	27
22	Rajasthan	40	0	12	156
23	Sikkim	2	0	0	23
24	Tamil Nadu	8	2	1	221
25	Tripura	3	1	0	34
26	Uttar Pradesh	27	2	1	100
27	Uttarakhand	10	2	2	33
28	West Bengal	14*	0	0	164
29	Telangana	4*	1	0	62
30	Andaman & Nicobar	1*	0	0	10
31	Chandigarh	1*	0	0	8
32	Dadra & Nagar Haveli and Daman & Diu	0	0	0	4
33	Ladakh	0	0	0	1
34	Lakshadweep	0	0	0	1
35	NCT of Delhi	3	1	1	39
36	Puducherry	2	0	1	30
	Total	311	39	36	2305

***Includes Observation cum Special Home.**